

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7

IA 2652/2024 In C.P. (IB)/236(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: **JM FINANCIAL ASSET**
RECONSTRUCTIONCOMPANY
LIMITED VS FEEL BETTER HOUSING
PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2652/2024-

1. Mr. Ayush Rajani, Advocate appeared for the Applicant.
2. Mr. Ankit Pitti, CA i/b SST Legal appeared for the Respondent.
3. The present application is filed by the Financial Creditor under Section 60(5) of the IB Code to substitute Authum Investment & Infrastructure Limited as Applicant in the present Company Petition in view of Assignment agreement dated 20.04.2024 executed between JM Financial Asset Reconstruction Company Limited, Financial Creditor and Authum Investment.
4. In view of the Assignment Agreement dated 20.04.2024, substitution is allowed. IA No. 2552/2024 is allowed and disposed of.
5. Applicant is directed to carryout necessary amendment.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)